

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2129**  
TO BE ANSWERED ON: 09.08.2024

**DIGITAL COPYRIGHT INFRINGEMENT BY ONLINE CHATBOTS**

**2129. SHRI TIRUCHI SIVA:**

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether Government has scrutinized the globally initiated copyright claims laid against Large Language Model (LLMs) based AI chatbots which often scrape or reproduce content in verbatim from copyrighted platforms;
- (b) if so, the details thereof;
- (c) whether Government is working towards developing appropriate guidelines to regulate or curb potential unlawful, infringing conduct by AI Chatbots; and
- (d) if so, the details thereof, if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI JITIN PRASADA)

(a) to (d):The use of Generative AI and Large Language Models (LLMs) and its impact is likely to grow, as the technology continues to evolve and improve.The policies of the Government are aimed at ensuring that internet and all applications on internet including AI applications in India are open, safe, trusted and accountable to all users.

The Central Government has notified the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (“IT Rules, 2021”) on 25.02.2021 which was subsequently amended 28.10.2022 and 6.4.2023. The IT Rules, 2021 cast specific legal obligations on intermediaries, including social media intermediaries and platforms, to ensure their accountability towards safe and trusted internet including their expeditious action towards removal of the prohibited misinformation, patently false information and deepfakes. In case of failure of the intermediaries to observe the legal obligations as provided in the IT Rules, 2021, they lose their safe harbour protection under section 79 of the Information Technology Act, 2000 (“IT Act”) and shall be liable for consequential action or prosecution as provided under any extant law.

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